[Shri Manubhai Patel]

the Defence Ministry. But at these other war memorials there are no guides, etc. At least maintenance of these memorials should be taken care of by the Government. I do not know whether the Education Ministry looks after them or the Defence Ministry looks after them. Wherever memorials are created by Defence personnel or Defence Ministry, they are looked after, but certain memorials are not looked after. Recently during my visit to Manipur I had gone to Mauran to pay my homage and respect to the memory >j£ the late Netaji Subhash Bose. Maurang is some 40 kilometres away from Burma border in our area in Manipur State where the first national flag was hoisted (by Azad Hind Fauz under the leadership of Capt. That was the first Indian flag hoisted on Indian soil. When I visited that memorial, I saw that the statue of Netaji Subhas Bose was inaugurated by the late President V. V. Giri in 1965 and a war memorial which was created in Burma, it was afterwards demolished by somebody and was brought here by our Government and the foundation stone was laid by the present Prime Minister Shrimati Indira Gandhi in 1969. The first national flag hoisted by Azad Hind Fauz was on 14th April 1944 at Maurang; and that is a permanent memorial; it is not a memorial of other types. This is a memorial of the type erected in memory of freedom fighters who were not merely soldiers, but who should be respected more than that. Here were freedom fighters who contributed to the achievement of our freedom in a different manner, through a different struggle, and who boosted the morale of the country. Even though the names of two big Government personalities are connected with it,—the late President and the present Prime Minister-still that memorial is incomplete. Barring the statue and a war pillar, the auditorium is incomplete. There Is a small wing where a small museum of photographs of the late Subha_s Bose are exhibited, but the memorial is incomplete. When I asked the local people who came there, they told me, "What to do? Even though 11, 12 years have elapsed since the Prime Minister laid the foundation stone, the memorial is still incomplete." I do not know whether this is being looked after by the Education Ministry or the CPWD or by whom. But I feel we must show due respect to such memorials. If they had not been created. if they had not been inaugurated by the late President, if the Prime Minister had not laid the foundation stone, it was all right, it was a different matter. But once you have it and if we do not care for it, I think it is an insult not only to the war memorial, but to the martyrs who laid down their lives for the country. This is a subject where there is no dispute. There is no question of any region coming in. They are all national memorials; and here is the greatest of them. I would request the Government to kindly see that this is properly maintained and the incomplete portion of it is completed. If it is done with the help of the local committee, well and good. If they are not able to do it, the Government should take it over and complete

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) ORDINANCE, 1980 (NO. 12 OF 1980) - Contd.

H. THE CODE OF CRIMINAL PRO. CEDURE (AMENDMENT) BILL, 1980— Contd.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI). The Minister is to reply to the debate.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VEN-KATASUBBAIAH) Mr. Vice-Chairman, yesterday the discussion on the Criminal Procedure (Amendment) Bill took place in this House. Some stalwarts from the opposition led by Mr. Sunder Bhandari, have made

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SHRI SUNDER SINGH BHANDARI (Uttar Pradesh); How does it affect us?

SHRI P. VENKATASUBBAIAH. It does not affect you. I am only making a statement of facts. I am not trying to influence the hon. Member.

Sir, the burden of the song of the opposition Members has been that it violates the Directive Principles, particularly article 50 of the Constitution. I would like to inform this hon. House and also hon. Member Mr. Bhandari that the provisions of sec-lions 108, 109 and llo do not relate to judicial functions. It is borne out by the fact that the 14th Law Commission report has very thoroughly gone into this matter, I would like to read some of the observations made by the Law Commission in this report. I quote

Under the Criminal Procedure Code and other relevant statutes, the functions of Magistracy fall into three broad categories

- (a) Functions which are police functions in their nature, namely, handling of unlawful assemblies:
- (b) Functions of administrative character, namely, issue of licences of fire arm₃ and similar functions; and
- (c) Functions which are essentially judicial, namely trial of criminal cases.

These functions. since the introduction of the scheme, have all been performed by the Collector of a district and a number of Magistrates subordinate to him and controlled by him. The essential feature of this scheme was that purely judicial functions coming under category (c) were transferred from the Collector and Magistrates subordinate to him to a new set of officers who are no longer under the

control of the Collector. Functions coming under categories (a) and (b) were to continue to be discharged by the Collector and Revenue Officers subordinate to him. The officers performing functions in category (c) were to b_e called Judicial Magistrates and those performing functions in categories (a) and (b) were to b_e called Executive Magistrates.

Bill, 1980

Procedure (Amdt.)

This is the definition given by the 14th Law Commission report with regard to this particular section 108. ...

SHRI SUNDER SINGH BHANDARI: What about the second report?

SHRI P. VENKATASUBBAIAH; I will come to that. Sir. in their wisdom, they have said:

"By that time certain States were taking steps for the separation of me judiciary from the executive, one of the States being Bombay."

It was Bombay then and the Law Commission had suggested that the Bombay pattern should be adopted. The Bombay pattern is this—the Law Commission has said which I quote here:—

Legislation for bringing about the separation should be enacted by Parliament on the model of the Bombay (Separation of Judicial and Executive Functions) Act. L951. In Bombay as constituted before the reorganisation of States, a similar scheme «ras brought into effect by the passing of the Separation of Judicial and Executive Functions Act. The main point of distinction between the Madras and the Bombay schemes is this: Whereas in Madras the head of the judicial magistracy in a district is the District Magistrate, in Bombay the head is the Sessions Judge, and whereas in Madras, the powers under 108 to 11 of the Cr.P.C. are exercisable only by the Judicial Magistrates, in Bombay these powers are left to be exercised by the Executive Magistrates. In Bombay, these powers are left to be exercised by the Executive Magistrates. It may be pointed ouTThat in both the States

[Shi-i P. Venkatasubbaiah]

the Judicial Magistrates are like uivil judicial officers under the administrative control of the High Courts."

Tlien, Sir, I come to the 37th Report ol the Law Commission wherein they have exhaustively dealt with this matter. In this Report, Sir, they have specifically stated that these are executive functions and have to be left to the Executive Magistrates. Of course in their 41st Report, which Mr. Bhan-dari has mentioned, they have gone into this matter. But, when it came to coming to a conclusion, they did not say anything and they did not say anything as to whether these should be retained with the Executive Magistrates or whether they are to be transferred to the Judicial Magistrates. They have only discussed the matter and nothing has been said on this matter.

SHRI SUNDER SINGH BHANDARI' Would you please quote that part which I was mentioning?

SHRI P. VENKATASUBBAIAH: 1 will quote that also. There is another thing. An allegation has been made that we are trying to arm the Executive Magistrates with more powers and want to usrp the judicial functions which were hitherto given to the Judicial Magistrates. I may mention to the honourable Member that it is we who in 1973 took steps to separate "the judiciary from the executive and •even then, Sir, a provision had been made to the effect that the option was open to the State Governments and that whichever State Governments wanted that these should be retained with the Executive Magistrates, they could do so under certain conditions. This has been made clear and it was made clear even when the Act w*s passed in 1973.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): 1973 में गलती हो गयी थी, ग्राज ग्राप उसे ठीक कररहे हैं।

SHRI V. VENKATASUBBAIAH: I am sorry to say, Sir, that some of he honourable Members are alienated from public opinion. They have got

their own opinions and they do not respond to the public feelings and ^he socio-economic compulsions. Sir, law is not static and it has to be changed to suit the public response and 'he socio-economic conditions. If what was passed in 1973 has to be modified, it does not mean that that thing of 1973 is sacrosanct and nothing can be done. As a matter of fact. . . .

NAGESHWAR PRASAD SHAHI: This is not a modification; this is reversion

SHRI P. VENKATASUBBAIAH: We have amended our Constitution several times in order to suit the ore-vailing conditions in the country. (Interruptions)

SHRI SUNDER SINGH BHANDARI: You have to plead your own case.

SHRI P. VENKATASUBBAIAH: Another point which has been made out is that there is a lot of difference between sections 107,108. 109 and 110. Section 107 is one which deals with matters regarding breach of pea~e. This is already with Executive Magistrates. Yesterday Shri Shahi read out these sections and said that... (Interruptions) I would like to read sections 107, 103 and 109.

SHRI SUNDER SINGH BHANDARI: Only read the captions.

SHRI P. VENKATASUBBAIAH: Previous section 107...

SHRI SUNDER SINGH BHANDARI: That is about the convicted people.

SHRI P. VENKATASUBBAIAH: What I am trying to point out it that these preventive measures, not punitive, and section 107, 108, 109 and 110 must be treated on par. That is what I am trying to make out.

SHRI NAGESHWAR PRASAD SHAHI: Section 107 is meant purely for law and order. It can be used against anybody, not only criminals. Section 108, 109 and 110 are meant only for habitual criminals.

VICE-CHAIRMAN DINESH GOSWAMI): You have made your point. Let him reply.

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SHRI NAGESHWAR **PRASAD** SHAHI: You are confusing the whole thing.

SHRI P. VENKATASUBBAIAH: But I will not be able to confuse you. (Interruptions) Sir, it is the same thing—section 108, 109 and 110... (Interruptions) If it does not suit you, what can I do? Sir, I only want to point out that there is a considerable misconception. Of course, the 'ion. Members want to make their points very emphatic, and clear. But chere is a misconception of the whole thing. Sir, about the essential merit of the concept of the separation of the Judiciary from the Executive. I have quoted from the 14th Report, inc 37th Report also, and the 41st Report, which Bhsndariji wanted me to quote. The question is what constitutes the judicial pnd executive functions. 1 quote from the 37th Report. It says:

"In the field of criminal law, separation of the judiciary from the executive broadly means the administration of the criminal justice by members of the judiciary who are independent of executive control."

Sir, the hon. Members would also like to know that when the Law Commission furnished its 37th report advocating judiciary from the separation of executive, several States in the country already "Brought about this separation with the help of State enactments. They are Madras, Bombay and Punjab. (Interruptions) For the information of Shri Ramamurti, I would like to point out that West Bengal has also adopted this thing. The West Bengal Bill brought forward in 1967 was informed by the same principles as the Punjab and Bombay Acts. It left the security proceedings entirely to the Executive Magistrates. The Statement of Objects and Reasons enunciated the principle that the Judicial Magistrates will primarily cognizance, institution deal with inquiry Into and trial of a reference under the Indian Penal Code or under anv other local or special law while the

Executive Magistrate wiil be mainiy concerned with prevention of offences under executive and administrative functions. It clearly shows that In a State like West Bengal, this principle was also accepted and that this is purely of a preventive nature and, therefore, this cannot form part of a judicial procedure. I am only arguing my case that there is misconception among some Members here. These sections do not form part oi offences of punitive nature and that they ire only of preventive nature. They are there to apprehend and contain the criminals, social elements, anti-national elements, etc. who are trying to create disorder in the country. This is the main purpose of this measure that brought forward before the being Parliament.

SHRI SUNDER SINGH BHANDARI: If I heard him correctly, he was mentioning that he had that support in the 14th Report

SHRI P. VENKATASUBBAIAH: I did not say 'support'. What I said was that they were silent on this. I said that while recommending that the proceedings in sections 108 and 110. should be entrusted to Judicial Magistrates, the 41"st Report did not say that this was an essential part of separation of judiciary.

SHRI SUNDER SINGH BHANDARI: This is what I said. On what authority are you interpreting it that way? I wanted that portion to be quoted.

SHRI P. VENKATASUBBAIAH: My interpretation is that they were silent. They difl not say anything explicitly.

SHRI SUNDER" SINGH BHANDARI: Then don't quote them.

SHRI P. VENKATASUBBAIAH: They did not say that this will form part of the judicial functions.

SHRI SUNDER SINGH BHANDARI: They have explicitly said that it should go only to the Judicial Magistrates.

Bill, !980

SHRI P. RAMAMURTI (Tamil Nadu): I agree that these are preventive detention measures and not punitive detention measures. There is a a difference between punitive detention and preventive detention. Do you know that when, under this section, a person is asked to show cause as to why he should not be bound over lor a period of one year to keep the peace to do this and that under section 108 and all that, the entire procedure and the evidence on which he can bind me over is a judicial procedure and not an executive procedure? Witnesses can be there. I can cross-examine them and on the basis of my crossexamination, I can establish that the information on which he wants to act is a false information and, therefore, the entire proceedings are judicial proceedings and not executive proceedings. Therefore, the entire proceedings under that are judicial proceedings and not executive proceedings. And for that, the Evidence Act applies.

THE VH"E-CTTAIRMAN (SHRI DINESH GOSWAMI): I think, the point on this subject was very ably put forth by the Opposition. It is for the Minister to reply. I don't think that this argument and counterargument will lead us anywhere. Therefore, let the Minister reply.

SHR! SUNDER SINGH BHANDARI: Your remark is sufficient for us. (Interruptions)

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): You put fourth your argument. Let the argument reply to this argument. This argument and counterargument will lead us nowhere. Let him reply. Kindly hear him patiently so that he can give his own viewpoints to the Opposition.

SHRI NAGESHWAR PRASAD SHAHI: Mr. Vice-Chairman, Sir, you are a jurist.

THE VICE-CHAIRMAN (SHR DINESH GOSWAMI)- I am not a jurist.

SHRI NAGESHWAR PRASAD SHAHI: You know the law. There is no question of argument.

SHRI P. VENKATASUBBA1AH: Sir, he had his say yesterday and I was listening to him without interrupting him.

SHRI NAGESHWAR PRASAD SHAHI: Sir, the question is not of interpretation and argument. The question is that the Minister is somehow confusing the legal provisions.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Shahi, 1 am not the person who can judge whether the Minister is confusing the issue or not. The Minister is entitled to reply in his own way. Let him give 'his own reply to the points raised by you. Everybody is entitled to give his own reply.

SHRI NAGESHWAR PRASAD SHAHI: Sir, you know sections 109 and 110. . . (Interruptions)

SHRI AMARPROSAD CHAKRABORTY (West Bengal): Sir, let him give the reply in his own way. But why is he quoting from a portion where there is no indication regarding the functions of the Judicial and Executive Magistrate; as performed by the different States?

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): That is true. Let the Minister reply. If you interrupt the Minister at every stage, how can he reply? He should be permitted to reply.

SHRI P. VENKATASUBBAIAH: Sir, he may be an eminent lawyer. **But** this is not a court room where he can cross-examine me. He had his say yesterday.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): In court rooms also, the lawyers are not cross examined The lawyers are permitted tc-argue their cases.

SHRI P. VENKATASUBBAIAH: Well, he is taking me.. .

SHRI SUNDER SINGH BHANDARI: The arguments are on this side and the votes are on the other side.

VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Well, it is a matter of ooinion. You please continue.

SHRI P. VENKATASUBBAIAH: That is purely a matter of opinion. The people have already given their verdict. There is no point in debating that point here.

SHRI STTNDER SINGH BHANDARI: Not oi this point.

VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now, it is rafer for me to leave it to you. Dr. Zakaria.

ГТНЕ VICE CHAIRMAN (Dr RAFIQ ZAKARIA in the Chair.]

SHRI P. VENKATASUBBAIAH: Sir, Mr. Ramamurti has been telling that the same judicial procedure is being adopted in these sections 'lis"¹, and that the evidence is called .'or, and all that. But I may inform the hon. Member that the same procedure is adopted in section 107. Section 107 happens to be with the Executive Magistrate even today . . . (Interruptions) Sir, the option is given to the States. Even though it was transferred to the judiciary, there are some States who have been keeping this still with the Executive Magis trates. Here, Sir, in view of the exigencies of the situation, in order to deal with the prevailing situation in an effective manner and to serve the interests of the people in a better manner, the Government thought that it would be better if these sections are brought under the purview, of the Executive Magistrates.

SHRI P. RAMAMURTI: That answer is complete.

श्री नागेंडवर पहाद शाही: श्रीमन ग्रगर यह जवाब श्री जैल सिंह के मंह से ग्राता तो हम लोगों को बहुत ग्रच्छा लगता

श्री रामानन्द यादव (विहार): बीच में बोलने का यह तारीका नहीं है। मिनिस्टर

महोदय को आप जवाब देने दं जिये।

Bill, 1980

Procedure (Amdt.)

SHRI P. VENKATASUBBAIAH: Sir. Mr. Ramamurti has said that this will go against the interests of the people, the people like the Tatas and the Birlas will escape and that they will have a stranglehold on our economy, on our peopie and that we on our part are Hobnobbing with lhs» Tatas and the Birlas. And, Sir, he made certain remarks. He said that he is the product of the national movement. Sir, in my own humble way, I have also been a product of the national movement. Sir, whether *.t 's the Tatas or the Birlas, they 5 P.M. will not escape if they commit an offence. I would like to make it very clear to Shri P. Ramamurti. About our hoo-nobblng with the Tatas anil the Birlas, even, when Shri Namboodiripad was (n power, he invited the Birlas to start industries in Kerala. I am only mentioning what he has said. Here personalities are immaterial. Everybody is equal before the law. whether it is the Tatas or the Birlas or anybody else. K he commits an offence, he cannot escape.

Now, Sir, about clause 5, about the bail provisions that have been made very strict, Mr. Bhandari has said that if a person is convicted for a small period of imprisonment or so, on two occasions, the bail is refused to hm. But, Sir, it has been clearly stated that a person who has been convicted under cognizable and non-bailable offence, who is convicted by a judicial officer, to such people the bail will not ordinarily be given. So, here the question of imprisonment for a small period, for a short duration of time, does not arise. Here it is the question of an offence that is cognizable and non-bailable and a judicial officer having convicted the person. Shri Bhandari has agreed that on the question of provisions making strict bail provisions and in respect of sureties he has no quarrel with the Government. His quarrel is only with regard to the transfer of sections from judi[Shri P. Venkatasubbaiah] cial magistrates to executive magistrates.

Then, Sir, Shri Purabi Mukherjee, our ex-colleague____

THE V.CE-CHAIRMAN (DR. RAFIQ ZAKARIA): Not Shri, but Shri-mati Purabi Mukheriee.

SHRI. P VENKATASUBBAIAH: I am sorry, Sir. Shrimati Purabi Mukherjee also made certain observations. Now she finds everything wrong with the Government. She has been with us for a very long time. She has been our General Secretary. In politics there are no permanent friends or permanent enemies, only Interests are permanent. (*Interruptions.*) She was the General Secretary of our Party.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Mr. Minister you don't get distracted by Mr. Bhandari. You know, he is very clever.

श्री सैयद सिब्ते रेजी : श्राप उनको कहने दीजिये । श्राप उस पर तबसरा क्यों कररहे हैं।

SHRI P. VENKATASUBBAIAH: Sir, these are the points. Mr. Rama-murti says, you just stop your speech. In deference to his wishes..

SHRI P. RAMAMURTI: What we talk in the Telugu i_s not meant to be translated. Otherwise, I would not have talked. (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I_n English he want_s to tell you, go on.

AN HON. MEMBER: He knows Telugu also.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA). He just now said it. Just now Mr. Ramamurti said it.

SHRI P. VENKATASUBBAIAH: I would like again to emphasise. Sir, that these measures are preventive in nature. They do not form part of the judicial functions and the Govern-

ment i_s not violating the Directive Principles of the Constitution. What we are doing is within the Directive Principles of our Constituion. It has been done in order t_0 maintain law and order in this country to prevent the anti-social and anti-national elements from doing damage and trying to do harm t_0 the integrity of our country.

Sir, several hon. Members from our Party have spoken on this matter. They have very ably defended the Bill. I congratulate them and so also the Members from the Opposition who have spoken on this Bill. While appreciating their criticism, I would only say....

SHRI KALYAN ROY (West Bengal): That those will be the victims whose criticism you appreciate.

SHRI P. VENKATASUBBAIAH: I would only say that these provisions are not intended to be used against our colleague, Shri Kalyan Roy. I can say that with all the emphasis at my command; it will not be used against them and not against Shri Shiva Chandra Jha. These are the measures that are intended to preserve law and order, to prevent antisocial and anti-national elements who are trying to disturb the entire social fabric of the country.

With these few words, I request the hon. Members t_G support and help us in getting the amending Bill passed.

SHRI MANUBHAI PATEL: Mr. Minister, you referred to your ex- colleague who is not with you. Do you consider them a_s enemies and will these provisions apply to them also?

SHRI P. VENKATASUBBAIAH: You are also my ex-colleague.

SHRI MANUBHAI PATEL; But I am your opponent; I am not your enemy. We are not enemies; we might be in the opposion. But do you consider them to be enemies and will you apply these provisions against them? That was my question.

WASUDEO

Bill, 1980

SHRIDHAR THE VICE-CHAIRMAN (DR. RAFIQ SHRI ZAKARIA): There is a very well-known saying that DHABE (Maharashtra): Sir, I move: in politics there are no permanent friends and no permanent enemies.

SHRI MANUBHAI PATEL: That may apply to friends like Dr. Zakaria, and not like us.

श्री सैयद सिब्ते रजी (उत्तरप्रदेश): हम उनको दुश्मन नहीं समझते बल्कि दोस्त समझते हैं । (Interruptions)

VICE-CHAIRMAN (DR. RAFIO ZAKARIA): This i_s what Disraeli has said. He only quoted it. He did not intend in the sense you do.

Well, I shall now first put the Resolution to vote. The question is:

"That this House disapproves the Code of Criminal Procedure (Amendment) Ordinance. 1980 (No. 12 of 1980) promulgated by the President on the 23rd September, 1980."

The motion was negatived.

VICE-CHAIRMAN RAFIQ (DR. ZAKARIA): I shall now put the motion moved by Shri P. Venkatasub₇ baiah to vote. The question is:

"That the Bill further to amend the Code of Criminal Procedure, 1973, as passed by the Lok Sabha,* be taken into consideration." I*^ The motion was weyuUwe'd. K

THE VICE-CHAIRMAN (DR. ZAKARIA): We shall now take up clause-by-clause consideration of the Bill. Clause 2, there are five amendments.

Clause 2—Amendment of sections 108, 109 and

SHRI SUNDER SINGH BHANDARI: Sir, I move:

1. "That at page 1, line 7, the figure '108' be omitted."

SHRI SHIVA CHANDRA JHA: Sir, I move:

5. "That at page 1, clause 2 be deleted." 1464 RS-12.

6. "That at page 1, line 7, for the Words and figures 'In sections 108, 109 and 110' the word and figure 'In section 110' be substituted."

SYED SHAHEDULLAH SHRI (West Bengal): Sir, j move:

- 7. "That at page 1, line 9, for the words 'an Executive Magistrate' the word 'a Judicial Magistrate such being appointed where there is none by the 31st July, 1981, and pending such appointment an Executive Magistrate' be substituted."
- 8. "That at page 1, line 9, for the words 'an Executive Magistrate' the words 'a Munsif Magistrate' be substituted."

The questions were proposed.

श्री सुन्दर सिंह भंडारी: उपसभाध्यक्ष महोदय, ला कमीशन की 14वीं रिपोर्ट का उल्लेख किया गया, 37वीं रिपोर्ट का उल्लेख किया गया। मैं समझता हं कि यह दोनों रिपोर्टंस सामने थीं जब किमिनल प्रोसीजर कोड का 1968 में फारमुलेशन हुआ। दो-दो सेलेक्ट कमेटीज में वह गया और उस के RAFIQ बाद 1973 में क्रिमिनल प्रोसीजर कोड का ऐक्ट पास हम्रा। म्रव यह कोई नयी जगह नहीं है, नया मौका नहीं है, दोनों सदनों के सदस्यों ने सेलेक्ट कमेटी में भी और हाउ-सेज में भी इन महों पर विचार किया है. उन्होंने 107 को स्पेसिफिकली केटेगराइज किया ग्रीर 108, 109 ग्रीर 110 को अलग केटेगराइज किया। मैं यहां पर 108 के सब-क्लाज (1) व (2) को पढ़ता हुं तो इसमें यह कहा है कि उस मजिस्ट्रेट की राय में कार्यवाही करने के लिए पर्याप्त ग्राधार होना चाहिए। श्री राममूर्ति ने कहा, इविडेंस लोडेड होती है और उन इविडेंसेज के ग्राधार पर वह कंविन्स हो--ग्रगर 108के श्रंतगंत प्रोसीड करता है--फिर उसको

श्री सुन्दर सिंह भण्डारी]

यह भी देखना होता है कि किसी न्यायाधीश, जो ग्रपने पदीय कर्त्तव्यों का निर्वाह कर रहा है-यानी जडिशरी की फंकशनिंग पर आपत्ति होती है--तो फिर जुडिशल मजिस्ट्रेंट की फंकर्शानग में बापित के बाद एक्जीक्युटिव मजिस्ट्रेट देखें, एकजीक्युटिव्ह मजिस्ट्रेट पर ऐक्शन ले, यह कंफ्यूजन पैदा होता है। इसीलिए लां कमीशन ने 41वीं रिपोर्ट में साफ तौर पर इस बात को कहा कि यह श्रोवरलैपिंग नहीं होनी चाहिए, कानकरेंस नहीं होनी चाहिए। कांनकरेंस होने के बाद लां कंफ्युजन पैदा होगा इसीलिए उन्होंने एक्सक्लसिवली उन पावसं को जडिशल मजिस्ट्रेट के हाथ में देने की बात कही थी। इसलिए मेरा संशोधन है कि इन धारायों को बिल से अलग किया जाए।

श्री शिव चन्द्र झा (िहार): उपसभाध्यक्ष महोदय, क्लाज 2 में एक्जीक्यूटिव मजिस्ट्रेट को भी वह जुडिशल पावर दिया जाएगा जिसको लेकर सारा विवाद हुआ था, सारी बातें हुई। एक तरह से जो सजा देने वाला है उसी को न्याय-मृति बना देते हैं तो सारा न्याय का ढांचा, इन्साफ का ढांचा खत्म हो जाता है इसीलिए मेरा संशोधन यह है कि यह आपका कांसेंट्रेशन श्राफ पावर हमारी सारी पद्धति को विगाडेगा इसलिए इस सारे क्लाज को को हटा देना चाहिए, डिस्केपेंसी थोडी-बहत हो सकती है बाद में जाकर, लेकिन वह माइनर है। यह एक्जीक्युटिव को जो पाव**र** देने की बात ग्रा जाती है -- जुडीशल मजिस्ट्रेट आफ द फर्स्ट क्लास की जगह एग्जीक्युटिव्ह मजिस्ट्रेट की बात था जाती है इस सारे क्लाज को ही हटा देना चाहिए। सारा विवाद यहीं शुरू होता है इसलिए इसको डिलीट कर देना चाहिए।

SHRI SHRIDHAR WASUEplO DHABE: Mr. Vice-Chairman, Sir. the principle of separation of judiciary from the executive was accepted not only by others, but this was accepted even in the Constituent Assembly by Pandit Nehru himself. He said:

"I may say, so far as Government is concerned, this Government is in favour of separation of judicial and executive powers. I may further say that the sooner it is brought about, the better."

Sir, this amendment which has been brought forward is against the principles of the Congress Party. I would like to say two things in this connection. It has been stated that because section 107 is there, giving powers to the executive magistrates, we can also give powers under section 108, 109

and 110. Section 107 is only in regard to security for good behaviour. But section 108 speaks of sedition-this is a very serious matter-and also about newspaper publications and so on. Section 109 is in regard to security for good behaviour by suspected persons. This power can be misused by the Government to a very large extent. In regard to sections 108 and 109, the judicial magistrates are required to make enquiries before any order is passed. There may be some justification in regard to section 110 which speaks about habitual robbers, housebreakers, forgers and so on. Here, the hon. Minister has said that the power should be given to the executive magistrates. If at all this power is required, it is only in regard to section 110 and not in regard to sections 108 and 109 which are very serious matters affecting the rights

, of citizens, newspapers and other persons. Therefore, I would request the hon. Minister to accept my amendment.

SHRI SHRIDHAR WASUDEO: Sir, I have made this amendment to cover all magistrates. I have said that the date 31st July, 1981 should be fixed by which time the Judicial Magistrate is to be appointed. Till that time the Executive Magistrate may continue. As the previous speakers have said, no! judicial task should be given to

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the Executive Magistrates. The functions of the Executive Magis-^k -trat_e should be completely separated and I want it to be pin-pointed that only judicial functions will be discharged by the Judicial Magistrates.

That is why I have given this amendment.

' SHRI P. VENKATASUBBAIAH: Sir, I have nothing more to state than what I have already stated. A •question has been raised whether in the 41st Report it has been stated that this must be given to the idicial Megistrates. The point is that none of these reports has said that it is the essential part of the judicial functions. I want to make this point clear. Whatever the hon. Members have said in respect of their amendments is a stress on the same points. Mr. Bhandari has said about the 41st Report. I would like to say that in their 14th Report and 37th Report, they have exhaustively gone into the matter. None of these Reports, including the 41st Report, says that this is an essential part of the judicial functions. So, there nothing to accept these "amendments.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Now I will put Mr. Bhandari's amendment to vote unless Mr. Bhandari withdraws the amendment

SHRI SUNDER SINGH BHANDARI: My amendment be put to vote.

THE VICE-CHAIRMAN: The question is:

U 1. "That at page 1, line 7, the figure 108 be omitted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); I will now put Shri

Shiva Chandra Jha's amendment to vote. The question is:

5. "That at page 1, clause 2 be deleted."

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Ayes have it, Ayes have it, the amendment is lost.

DR. LOKESH CHANDRA (Nominated): Noes have it, Noes have it. We want Division. (Interruptions).

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Just a minute. Let us not get excited. After all, the statement that I made is contradictory. I said one thing and gave the other verdict. Therefore, please allow me to correct myself. (Interruptions). All right, you want Division. Let there be Division. (Interruptions). The Division Bell is on. (Interruptions). The Division Bell is on. Order please. I am again putting Shri Jha's amendment to vote.

The question is:

5. "That at page 1, clause 2 be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); Now I will put amendment No. 6 moved by Shri Dhabe to vote.

The question is:

6. "That at page 1, line 7, for the words and figures 'in sections 108, 109 and 110' the word and figure 'In section 10', be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now I, shall put amendment No. 7 moved by Shri Shahedullah to vote.

The question is:

7. "That at page 1, line 9, for the words 'an Executive Magistrate' the words 'a Judicial Magistrate [Dr. Rafiq Zakaria] fiich being appointed where there is none by the 31st July, 1981, and pending such appointment an Executive Magistrate' be substituted."

The motion u?as negatived.

THE VCE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now I shall put amendment No. 8 moved by Shri Shahedullah to vote.

The question is:

8. "That at page 1, line 9, for the words 'an Executive Magistrate' the words 'a Munsif Magistrate' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That clause 2 stand part of the Bill."

I think the noes have it. I think the aves have it. (Interruptions) Never mind. Mr. Ladli Mohan Nigam, simply because of a slip, do not take advantage of it. I, said it once after all. Just do not try to take advantage of it simply because of a little bit of a human error. This is rather unfair. (Interruptions) Please sit down. In my conduct if you find that really I was saying it, you can say that but not simply because of this. That much co-operation, I expect. Therefore, I say the ayes have it.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3—Amendment of section 196

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now we shall take up clause 3. There are five amendments.

SHRI SUNDER SINGH BHANDARI; Sir, I, move:

- 2. "That at page 2, line 9, the words 'or of the District Magistrate' be omitted."
- 3. "That at page 2, lines 12 and 13 the words 'and the District Ma-

gistrate may. before according tion under sub-section (1A)'omitted."

SHRI **SHRIDHAR** WASUDEO DHABE: Sir, I move:

9. "That at page 1, line 14, the words and figures 'or sub-section* (1) of section 505' be deleted.'

SHRI, SYED SHAHEDULLAH: Sir, I move:

10. "That at page 2, line 9, he words 'or of District Magis~ the trate be deleted."

(The amendment also stood in the name of Shri Shridhar Wasudeo-* Dhube).

11. "That at page 2, lines 12 and 13, the words 'and the District Magistrate may, before according, sanction under sub-section (1AV be deleted."

The questions were proposed.

श्री स्वर सिंह भंडारी: श्रीमन, इस श्रमेंडमेंट में जहां पर पहले सेंटल गवर्नमेंट या स्टेट गवर्नमेंट की सिफारिश पर ग्रार्टिकिल 153वों ग्रौर ग्रार्टिकिल 505 सब-क्लाज 2 ग्रीर 3 में ऐक्शन लिया जाता था यह बात सच है कि ऐक्शन इनीशियेट होते हैं कई बार डिस्ट्रिक्ट ग्रथारिटीज के द्वारा लेकिन क्योंकि ये इनसे सीरियस मैटर्स हैं ग्रीर ये चीजें जो स्टेट गवर्नमेंट से कंसनिंग हैं ये सेंटल गवर्नमेंट की सैक्शन के लिए जाती हैं तो उसमें ज्यादा गम्भीरता के साथ विचार हो सकता था। ग्रगर मैलिस कोई पार्ट प्ले कर रहा है तो उसको हटाया जा सकता है । लोकल इंपलयेंसेज के आधार पर ग्रगर रिपोर्ट की गई है तो सेंट्ल गवर्नमेंट एक ग्राब्जेक्टिव व्य लेकर किसी के खिलाफ प्रोसीड करने की उसमें ग्जाइम रहती थी । अगर हम यह कर देते हैं कि डिस्ट्रिक्ट मजिस्ट्रेट सुम्रो-मोटो ऐक्शन ले ले, किसी को कंसल्ट करना जरूरी न हो, किसी की इंस्ट्रवशंस प्राप्त करने के बाद सेवशन 153 बी और 505 में प्रोसीड करना जरूरी

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नहीं है तो यह मिस-युज धाफ ग्रथारिटी होगा। इसलिए यह जो ऐडीयन है, जिला मजिस्टट को भी इसमें इंपावर किया गया है, मैं उसका विरोधी है। इस सिलसिले में, मेंने अपना अमेंडमेंट दिया है और डाऊस में कहना चाहता है कि इस अमेंडमेंट की स्बीकार कर ले।

SHRI SHRIDHAR WASUDEO DHABE: Sir, in addition to what my friend has said, which I support, I want to say that under section 396, the previous sanction of the State Government or the Central Government was required for all these sections including section 505, the ' "entire section. Now it has been reduced to this extent that it will be only for sub-section (1) of section 505. Now section 505 is a serious matter and sub-section .(2) which has been excluded and where no sanction will be necessary is more serious than sub-section (1), Sub-clause (2) says:

"Whoever makes, publishes or circulates any statement or report containing rumour or alarming xtews with intent to create or promote or which is likely to create or promote on grounds of religion,

race, place of birth feelings of enmity, hatred or ill-will..."

In these cases action can be taken, as also in the case of ill-will between different communities. For the . prosecution of these cases, sanction was necessary. Now that has been taken away. I do not 'Understand what is the propriety of merely taking half the section and allowing the other half to remain. Therefore, I appeal to him that the complete section of 505 should remain part of section 196 for taking the previous sanction of the Central Government 01 the State Government.

SHRI SYED SHAHEDULLAH: Sir. I endorse what they have said.

SHRI P. VEr|KATASUBBAIAH. Sit, this is with regard to giving

concurrent powers to the District Magistrate. Sir, the powers were given in pursuance of certain observations made by the 41st Report of the Law Commission. They said that there has been inordinate delay in these proceedings and so in order to reduce the delay, the authority from the State Government or the Central Government need not be sought. Sir, this has been gone into very thoro-ugly. The two sections.--I would like to read-which are now sought to be given to the District Magistrate are;

"Whoever, by words either spoken or written or by signs or by visible representations otherwise makes or publishes any imputation that any class of persons cannot, by reason of their being members of religious"

These are the cases which, ara detrimental, which go to incite communal violence and hatred between two groups of communities, as also distributing meterial prejudicial to communal harmony. So we have only taken these two sub-sections because these are matters which brook no delay. If the State Government or Central Government authority is to be sought, there may be delay. By that time the damage would have been done. So, in order to expedite and see that these situations are controlled, this has been given to the concurrent jurisdiction of the District Magistrate. This is the only explanation I can give. There is nothing sinister about it. It is only to see that prompt action is taken to contain these communal disturbances and hatred between two communities or groups.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now I shall put the amendments to vote....

SHRI P. RAMAMURTI: Now please be

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Ramamurti, I

[Dr. Rafiq Zakaria] would not like you or other Mem bers to want me to give a wrong de cision simply because of a slip of tongue on my part and I hope you will agree with me ------

श्री लाडली मोहन निगम : दिल की बात जुबान पर ग्रा जाती है। ग्रापने दिल से कही जुबान से निकल गई।

उपसभाध्यक्ष (डा० रफीक जकरीया): मेरे दिल में क्या है क्या नहीं है इसका सवाल नहीं है। सवाल इस वक्त यह है कि हाउस की क्या फीलिंग है।

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): Now you are the Vice-Chairman. You have to act as a Vice-Chairman. And as Vice-Chairman you don't have to give a personal explanation.

THE VICE-CHAIRMAN (DR. RA FIQ ZAKARIA): You have not un derstood what he said -----

SHRIMATI, PURABI MUKHOPA-DHYAY: I have understood.

श्रो जनदोश प्रसाद माधुर (उत्तर प्रदेश): श्रगर आप इजाजत दें तो मैं श्रापकी गलती पर शेर अर्ज करूं।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mrs. Purabi Mu-khopadhyay did not know what had happened and therefore, I ignore the remark made by her....

श्री जगदीश प्रसाद माथुर : एक नुकते ने हमें महरम से मुजरिम कर दिया, हम दुआ करते रहे, वो दगा समझा किये।

यह ग्रापकी हालत है।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is—

2. "That at page 2, line 9, the words 'or of the District Magistrate' be omitted."

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is—

The motion was negatived.

3. "That at page 2, lines 12 and 13 the words 'and the District Magistrate may, before according sanction under subsection (1A)' be omitted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RA- 'FIQ ZAKARIA): The question is—

9. "That at Page 1, line 14, the words and figures 'or sub-section >.) of section 505' be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is—

10. "That at page 2, lin_e 9, the words 'or of the District Magistrate' be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is—

11. "That at page 2, lines 12 and 13, the words 'and the District Ma gistrate may, before according sanc tion under sub-section (1A)' be ., deleted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Th_e question is—

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—Amendment of Section 436.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): There is one amendment, No. 12, in the name of Mr. Dhabe. But Mr. Dhabe, it is a negative amendment. So you cannot move it. If you want, you can speak on it.

SHRI SHRIDHAR WASUDEO DHABE: If I cannot move it, there is no point in speaking on it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is—

"That Clause 4 stand part of the Bill."

The motion was adopted. Clause 4 was added to the Bill.

Clause 5—Amendment of Section 437

SHRI SUNDER SINGH BHANDARI,: Sir. I move—

4. "That at page 2, lines 32 to 34 the words 'or he had been previously convicted on two or more occasions of a non-bailable and cognizable offence' be omitted."

SHRI SYED SHAHEDULLAH: Sir, I move—

- 13. "That at page 2, lines 26 to 28 be deleted."
- 14. "That at page 2, lines 26 and 27, for the words 'if there appear reasonable grounds for believing' the words 'if he is satisfied' be substitute."

SHRI SHRIDHAR WASUDEO DHABE; Sir, I, move—

- 15. "That at page 2, line 28, the words 'or imprisonment for life' be deleted."
- 16. "That at page 2, lines 32 to 34, the words 'or he had been previously convicted on two or more occasions of a non-bailable and cognizable offence' be deleted."

SHRI SYED SHAHEDULLAH: Sir, I move—

17. "That at page 2, line 34, after the words 'offence' the following be inserted namely:—

'except in cases connected with agrarian or trade union movement in favour of collective demands'."

SHRI SHIVA CHANDRA JHA: Sir, I move—

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- 18. "That at page 2, line 37, for the words 'sixteen years' the words 'eighteen years' be substituted."
- 19. "That at page 2, line 38, after the word 'infirm' the words 'either physically or mentally' be inserted."

SHRI SYED SHAHEDULLAH: Sir, I

20. "That at page 3, after line 6, the following be inserted, namely: —

'Provided that no person detained and kept in prison as under-trial shall be confined in solitary imprisonment of punitive nature during the period unless permitted by the trial Court'."

The questions were proposed.

श्री सुन्दर सिंह भंडारी : उपसभाष्यक्ष जी, जो हार्डेन्ड किमिनल्स हैं, उनको जमानत न दी जाय, मैं इसका समर्थन करता हूं। लेकिन जो विधान की भाषा है, उसके दो हिस्से हैं। एक हिस्सा है वे काग्नोजेवल ग्राफ़ेन्सेज का जिनमें मौत की सजा हुई है या ग्राजीवन कारावास की सजा हुई है या उससे अधिक की सजा हुई है। उसके सम्बन्ध में मैं इसका समर्थन करता हं । इसमें यह लिखा भी गया है कि किसी भी ग्रजमानती की जिसको संगीन ग्रपराधों के लिए दो या अधिक अवसरों पर दोष सिद्ध किया गया है मद्रज इस वजह से कि काग्नीजेबल नान-बेलेबल ग्राफेन्स है, ग्राप ग्रपराध सिद्ध नहीं कर सकते हैं। ग्राप जानते हैं कि काग्नीजेबल नान-बेलेंबल श्राफ़ेन्सेज में कुछ महीनों की सजा भी होती है । जैसा कि कल उल्लेख किया गया कि एजीटेशन के दौरान भी काग्नीजेबल नान-बेलेबल ग्राफेंसेज में सजाएं हुई हैं। महज इसलिए कि किसी को किसी तरह की दो वार काग्नीजेवल नान-बेलेवल ग्रपराध में

[श्री सुन्दर सिंह भंडारो] सजा हो गई है तो वह हार्डन्ड किमिनल नहीं हो जाता है । काग्नीजेबल नान-बेलेवल आफेन्सेज में छोटी सजाएं प्राप्त करने वाले व्यक्ति पर पुलिस फिर इल्जाम लगा सकती है । इसलिए महज इस वजह से कि उसको दो बार काग्नी-जबल नान-बेलेबल श्राफेन्सेज में सजा हुई है उसको बेल के ग्रधिकार से काननन वंचित किया जा रहा है । मैं ऐसा समझता हं कि यह जडिशियरी के डिसिकिशन पर छोडना चाहिए जिसकी कि अभी तक छट है। देखने में यही आता है कि ग्राज भी जजेज स्टिरिग्रो टाइप बेल हर एक को नहीं देते हैं। किसी म्राफेन्स के लिए किसी व्यक्ति को एक प्रकार की बेल देते हैं ग्रीर दूसरे को दूसरे प्रकार की बेल देते हैं। कई वार परसनल ब ड पर छोडते हैं। कई बार दो हजार की जमानत होती हैतो कई बार 20 हजार की जमानत होती है। एक्यण्ड परसन की हिस्ड़ी को देख कर जज बेल दे या न दे, यह ग्राज तक डिसाइड होता रहा है । ग्राज तक जजेज ग्रपने डिकिशन को इस्तेमाल करके इसका उपयोग करते रहे हैं । ऐसी हालत में मैं सभझता हं कि जडिशियरी पर बार करना उचित नहीं है । महज इस बत के लिए कि किसी आदमी को कारनीजेवल नान-वेलेवल आफेन्स में दो बार सजा हुई है, इसलिए उसकी जमानत मंजूर नहीं होनी चाहिए, यह न्याय करने वालों पर ग्रीर उनके डिसिकिशन पर भ्रविश्वास करना है । भ्राप जानते हैं कि अनेक बारबहुत से बेकसूर लोग जिन्होंने जमें नहीं किया होता है ग्रीर जिनका जमें साबित नहीं हुन्ना होता है, पकड़े जाते हैं। पिछले दिनों कितने ही ऐसे मुकदमे हुए हैं जिनमें यह देखा गया है कि दो साल, तीन साल तक जमानत न दिये जान के कारण एक्युज्ड जेलों में

बन्द रहे और बाद में कोर्ट ने उनको एक्वीट कर दिया । ऐसी हालत में यह कहना कि जिसको दो बार काग्नीजेबल नान-बेलेबल ग्राफेन्स में सजा हो गई, उसको जमानत न दी जाय, यह अन्याय है। इस सेक्शन के दो हिस्से हैं। पहले हिस्से के लिए मेरी एमेन्डमेन्ट नहीं है। दूसरे हिस्से के लिए मेरी एमेन्डमेन्ट है जिसमें किसी भी काग्नीजेवल नान-बेलेबल धाफेन्स में दो बार सजायापता व्यक्ति को भी जमानत न दिये जाने का प्रावधान किया जा रहा है। मैं समझता हं कि यह न्याय पद्धति पर एक बहत

बड़ी श्राशंका है, धोखा है, इसलिए मैं

इसका विरोध करता हं और चाहता हं कि

सदन के सभी माननीय सदस्य इस आधार पर

इस संशोधन पर विचार करें।

Bill, 1980

SHRI SYED SHAHEDULLAH: Sir, my amendment is simply this that for the words " if there appear reasonable grounds for believing" the words "if he is satisfied" be substituted. I have moved this amendment because believing is always a subjective thing and anyone can believe anything about anybody. And, Sir, an Executive Magistrate can be made to believe something simply by a telephone call from a Minister of any such person. Therefore, the word "believing" should aiot be there. My suggestion is that it should be "if he is satisfied". If this is done, at least it can be brought to the court of law to examine if he had proper reasons to be satisfied Or not. This is the purpose of my amendment and I hope it will be accepted. I am not saying anything on the other amendment.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Yes, Mr. Dhabe.

SHRI SHRIDHAR WASUDEO DHABE; Sir, up till now, the power to grant bail has been with the judicial authorities and they have been

used in cases normally for offences other than those punishable with death. Now, Sir, a provision has been made and there will be no power for bail. This power should be vested in the Judicial Magistrates and in appropriate cases the affected persons can be released on bail. For political and other purposes a person can be charged with so many offences and, i that case, even the political or trade union workers will not be released if this clause is retained in this stringent form. That is why this amendment. Secondly, Sir, I support the amendment of Bhandariji. This is a very curious provision. If a person has been convicted previously on two or more occasions of a non-bailable and cognizable offence, he will not be granted bail. I, do not understand the propriety of this provision because non-bailable and cognizable offences are so wide that probably the majority of the offences dealt with in the IPC will be nonbailable and cognizable. I think these provisions are anti-human rights and other rights of the people of this country and therefore, they should not be retained.

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Yes, Mr. Shiva Chandra Jha.

श्री शिव चन्द्र झा : उपसभाध्यक्ष महोदय. मेरा संशोधन बहुत आसान है, बहत सिम्पल है ग्रीर मैं ग्राशा करता हं कि मंत्री जी इसको प्रेस्टिज इश्यू नहीं वनायेंगे कि चंकि यह विरोधी दल के सदस्य की ग्रोर से ग्रा रहा है इसलिये इसको इंकार कर देना चाहिए, बल्कि वे ठंडे दिमाग से मेरे संशोधन पर गौर करें 1

मेरा संशोधन है कि जो नान-बेलेवल ग्राफेन्स के लिये गिरफ्तार किया जाता है वह बेल पर रिलीज हो सके । यह ठीक है कि जिसने पिछली बार भी इस तरह का ग्रपराध किया है या जिसको लाइफ इम्प्रजन्मेन्ट मिल चुका

है या जिसके विरुद्ध कांग्जीनेबल श्राफेन्स सिद्ध हो चुका है उन लोगों को बेल पर रिलीज नहीं किया जायेगा । लेकिन क्लाज में यह है कि यदि वह माइनर है, जिसकी उम्र 16 वर्ष तक है, उसकी बेल हो सकती है बावजद इसके कि उसने उसके पहले भी ग्राफेन्स किया हो. कितना भी किया हो और कोई भी सजा हुई हो यदि वह माइनर है, उसकी 16 साल की उम्त्र है, महिला है या बीमार है तो यह प्रावधान है कि रिलीज हो सकता है। येरा कहना है कि 16 की जगह पर ग्राप 18 साल कर दें। 18 साल तक का माइनर समझा जाना चाहिए । यह इसलिये भी ठीक है ग्रौर देश में यह मांग इसलिए भी की जा रही है कि 18 साल के नौजवान को वोट का अधिकार है 118 साल के नवयवक को बोट का अधिकार मिला हुआ है ग्रौर पोलिटिकली हर तरह से उसको मेजर समझते हैं। यह एक ग्राम, जनरल मापवंड देश में फैल रहा है । इसलिये इसमें 18 साल के नीचे का जो होगा स्रोर सगर वह कहीं भी स्राफेन्स करता है तो उसकी जमानत हो जानी चाहिए । तो 16 साल की जगह मेरा सझाव है कि उसको 18 साल कर दिया जाए । 18 साल करना यह कोई बहुत मृश्किल नहीं है । इसलिये ग्राप इसको 16 की जगह 18 कर दें।

दूसरा जो मेरा संशोधन है उस पर में कुछ नहीं कहंगा । सिर्फ में यह कहना चाहता हुं कि इसमें 16 की जगह 18 कर दिया जाय और भ्राप इसको मान लें।

SHRI P. VENKATASUBBAIAH: Sir, with regard to the amendment of Shri Sunder Singh Bhandari, even with regard to refusing of bail to persons, we have made it clear and have stated emphatically that persons who

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are corvicted or cognizable and non-bailable offences twice should not normally or ordinarily get bail. And even in that, Sir, we have said that there is a discretion available to the court to give bail in suitable cases for special reasons to be recorded. So we have given the discretion to the court in some special cases. If it is found reasonable, the court is entitled to grant bail. Sir, in this connection I would like to point out how some anti-social elements have taken advantage iof this liberal provision of bail. In the case of Delhi alone, according to the police report, 1080 persons with previous convictions were arrested for committing offences after 1.1.78, and all of them were released on bail, despite bail being opposed. All of them were involved in offences subsequently. All of ^Jhem were convicted for 7 years or ... (Interruptions) There is ample discretion given to the court in special circumstances.

SHRI SUNDER SINGH BHANDARI,; But there are cases with lesser punishment of only months.

SHRI P. VENKATASUBBAIAH: That is why I said, it is not once but two times, and at the same time a discretion has been given to the presiding officer; in special cases they can grant bail.

Again, Sir, the intention of Mr. Dhabe seems to be that imprisonment for life should be deleted from the provision. Since no proposal has been made to change this provision, the amendment is not acceptable.

Shri Shiva Chandra Jha wanted the age to be raised from 16 to 18. Sir, I, do not feel there is need to change the provision which has already been made.

About Shri Shahedullah's amendment, Sir, with regard to the people who have participated in an agrarian movement and all that, whether it is agrarian or not, that will be decided

according to the nature of the offence that has been committed. There are peaceful agitations and there are violent agitations. A crime is crime. You cannot make any discrimination between the nature of agitations. So, Sir, this is not acceptable.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now. I will put the amendments to vote, one by one.

The question is:

4. "That on page 2, lines 32-34, the words 'or he had been, previously convicted on two or more occasions of a non-bailable and cognizable offence' be *omitted.*"

The motion ioas negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is:

13. "That at page 2, lines 26 to 28 be *deleted*."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is:

14. "That at page 2, lines 26 and 27 for the words if there appear reasonable grounds for believing', the words 'if he is satisfied' be sub stituted."

The motion wais negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is:

15. "That at page 2, line 28, the words 'or imprisonment for life' be *deleted."*

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA). The question is:

16. "That at page 2, lines 32 to 34, the words 'or he had been pre viously convicted on two or more occasions of a non-bailable and cog nizable offence' be *deleted.*"

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA) The question is:

17. "That at page 2, line 34, after the words 'offence' the following be inserted, namely: -

'except in cases connected with agrarian or trade union movement in favour of collective demands'."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is:

18. "That at page 2, line 37, for the words 'sixteen years' the words 'eighteen' years be substituted."

19. "That at page 2, line 38 after the word 'infirm' the words either physically or mentally' be inserted."

The motions were negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA); The question is:

20. "That at page 3, after line 6, the following be inserted, namely:

'Provided that no person detain, ed and kept in prison as under-trial shall be confined in solitary imprisonment of punitive nature during the period unless permitted by the trial Court'."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now the question is:

"That Clause 5 stand part of the Bill."

The motion was adopted.

Clause 5 was added to the Bill.

Slause 6 Amendment of section 446

THE VICE-CHAIRMAN (DR. RAFIQ

ZAKARIA): Now, we take up Clause 6. There are 4 amendments.

SHRI SYED SHAHEDULLAH: Sir, X

21. "That at page 3, clause 6 be deleted."

22. "That at page 3, lines 12 and 13, for the words 'to imprisonment in civil jail for a term which may extend to six months' the words 'or failing, to detention in Court till the rising of the Court on that day' be substituted."

SHRI SHRIDHAR WASUDEC DHABE: Sir. I move:

23. "That at page 3, line 13. fc the words 'six months' the wore 'three months' be substittited.

SHRI SHIVA CHANDRA JHA: Si I move:

24. "That at page 3, line 13, f the words 'six months' the wor 'one month' be substituted.

The questions were proposed.

SHRI SYED SHAHEDULLAH: very strict demand has been ms on the Not only will i money be surety. forfeited, but he has suffer jail for six months. We kn that it is very difficult for poor p< pie to get surety. The people 1 going to be arrested on mere allej tion. It will be more difficult for people to get sureties because 'surety will have to face six mon jail. I object to it. I demand 1 insted of six months the impris ment should be till the rising of court. simple amendment should be accepted.

SHRI SHRIDHAR WASU] DHABE: My amendment is sir The provision for six months' prisonment is very harsh. As friend has correctly said, the people will suffer more by this; vision. If the recovery cannot

[Shri Shridhar Wasudeo Dhabe]

made, there is a provision for the recovery of penalty imposed in the Court. Therefore.' there is actually no reason for having a provision for six months' imprisonment. In order to reduce the rigour of this provision I have suggested that it may be reduced to 3 months.

श्री शिव चन्द्र झा: उपसभाध्यक्ष जी, मेरा भी संशोधन उसी तरह का है जिस तरह से धावं जी का है । जो कोई जमानत लेता है और मुजरिम यदि नहीं पहं-चता है तो जमानत लेने वाले को सजा की बात इसमें है। जो यह कहती है कि छ: महीने तक उसको सजा हो सकती है यदि मज-रिम को नहीं दाखिल करते हैं अब उसको है कि तीन महीना हो सकती है। मेरा है कि यदि ऐसी ही वात होती है तो एक महीना उसको सजा होनी चाहिए । तीन महीना भी बहुत ज्यादा है, छ : महीना तो बहुत है ही लेकन तीन महीना भी है। एक महीना ज्यादा से ज्यादा होनी चाहिए पौर यह कोई मुश्किल बात नहीं है । आप तवाब दीजिए जैसे कि 16 का 18 का आपन गफ जवाब नह दिया । ग्रापको उसको क महीना करोंने में क्या एतराज होता है, नैन सच्टि उलट जायगी, दुनियां उलट गयगी।

SHRI P. V]ENKATASUBBAIAH: r, I Shri uva Chandra have great regard for Unfortunately, ere are professional surety givers. order to curb them and in order to icourage euch undesirable elements i provision has been made more ;orous. Shri Bhandari has accepted r contention that these people must contained. professional •ety givers must be punished pro-When there was no such •vision, even the recovery of mo-T from them was very difficult, ire'fore, sir, it is only intended see that such people are not raged.

So, Sir, there is nothing against it. If there are no professional surety-givers, it will not be applicable at all.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I will now put the amendments one by one to vote.

The question is:

21. "That at page 3, clause 6 be deleted.

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

22. "That at page 3, lines 12 and 13. for the words 'to imprisonment in civil jail for a term which may extend by six months' the words 'or failing to detention in Court till the rising of the Court on that day' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

23. "That at paga 3, line 13, for the words 'six months" the words 'three months' be substituted."

The motion ivas negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

24. "That at page 3, line 13,)cr the words 'six months' the words 'one month' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That Clause 6 stand part of the Bill".

The motion was adopted.

Clause 6 was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we take up Clause 7. There is one amendment by Shri Syed Shahedullah. It is a negative amendment. Mr. Shahedullah, if you want to speak, you can speak.

SHRI SYED SHAHEDULLAH:, That is all right, Sir.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): The question is:

"That Clause 7 stand part of the Bill".

The motion was adopted.

Clause 7 was added to the Bill.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Now, we will take up Clause 8. There is one amendment. It cannot be moved. Mr Jha, if you want to speak, you can speak.

SHRI SHIV CHANDRA JHA: I want to speak. उपसभाध्यक्ष जी, यह जो श्रीगणेण इस विधेयक में इस खराबी से किया है, एक तो सारा विधेयक ही गड़बड़- शड़बड़ है, खराब है। लेकिन शुरू से जैसा किया है, ग्रंत भी उसी खराबी के साथ किया है।

मैंने पहले संशोधन में कहा कि डिस्ट्रिक्ट मैजिस्ट्रेट को पावर देने की जो बात है जिससे कि इसका इन्साफ नहीं होगा, बिल्क इन्साफ का गला घोटा जाएगा, उसी तरह से यहां मैं यह कह रहा हूं, उसी बात को और साफ करता हूं कि—

"If the Legislative Assembly of a State by a resolution so permits, the State Government may, after consultation with the High Court, by notification, direct that references in sections 108, 109, 110, 145. and 147 to an Executive Magistrate shall be construed as references to a Judicial Magistrate of the first class."

बात वही है—देर आयद दुरुस्त आयद । आभी भी कोई देरी नहीं हुई है। मंत्री जी इस बात को कबूल कर लें और संशोधन मान लें।

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am now putting Clause 8 to vote.

Procedure (Amdt.) 378 Bill, 1980

SHRI MANUBHAI PATEL: Sir. am on a point of order. Sir, in tt voting process, if it is by pressir the button, then the Members wi have to sit in their seats. Even if is by a voice vote, it is a voting pn cess. So, Sir. you should direct t] Members to be in their own sea and give their votes either by voi or by pressing the button.

THE VICE-CHAIRMAN (E RAFIQ ZAKARIA): I think, t hon. Member is right. The point order is upheld. Those Members w are not in their seats may kinc move on to their seats.

I will now put Clause 8 to vote.

The question is:

" That Clause 8 stand part of Bill".

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 11 were added to Bill.

6 p.M.

SHRI SHRIDHAR WASU1 DHABE: There is no clause i: is now only Clauses 9 and 10.

THE VICE-CHAIRMAN RAFIQ ZAKARIA): What is | here is clause 9 to 11. (Intertions).

SHRI K. K. MADHAVAN (*Y* la): It is wrong.

THE VICE-CHAIRMAN RAFIQ ZAKARIA): I am afraid Dhabe, you are not right.

SHRI SUNDER SINGH BE DARI): Yes. yes, clause 11 is 1

THE VICE-CHAIRMAN RAFIQ ZAKARIA): Because c 9 deletes something, it is a p£ the Bill and, therefore, it has there. Therefore, as I said, all clauses have been disposed of.

Clause 1, the Enacting Formu the Title were added to the Bi\

(DR. THE VICE-CHAIRMAN RAFIQ ZAKARIA): Yes, Mr. Minis-er.

SHRI P. VENKATASUBBAIAH: iir, I move:

"That the Bill be passed". The question loas adopted.

THE VICE-CHAIRMAN (DR. AFIO ZAKARIA): Yes. Mr. Sunder ingh Bhandari.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष ी, मझे खेद है सरकार ने उन विषयों पर बचार करने की, जरूरत नहीं समझी जो गय-प्राप्ति में ग्रावश्यक हैं। मैं सरकार इस ग्रधिकार को चनौती नहीं देता कि ला ग्ड ग्रार्डर मेनटेन करने का उन्हें उत्तरदायित्व उन्हे ला एण्ड ब्राईंर मेनटेन करना हिए लेकिन यह बिल एक प्रकार से पिछले महीनों से इन्फोर्स था, एक ग्राडिनेंस के रा, ग्रौर 3 महीनों में भी उस ग्राडिनेंस या । होने वाले इस विल का लाभ उठा कर एण्ड आर्डर के मेंटीनेस में किसी प्रकार सुधार नहीं धाया। यहां पर कोशिश की है एडज्डीकेशन को कम करने की हालांकि ो इस बिल में पूरा डीविएशन नहीं है, डिपाचर नहीं है। क्योंकि जहां जडीशल स्ट्रेट की जगह एकजीक्यटिव मजिस्ट्रेट्स व्यवस्था की गई है वहीं पर अब स्टेट्स को का दिया गया है कि वाई अ रिजोल्युशन ोक्युटिव मजिस्ट्रेट्स के पावर्स जुडिशल स्ट्रेट दे सकतें हैं; इसी प्रकार से बेल देने मले में मनाही की गई है परंत् डिस्कीशन गया है कि अगर वे चाहें तो बेल दे हैं। यह एक ट्रांजिस्टरी स्टेज है, कंपली-एकजीवयुटिव ग्रीर इनडिस्क्रिमिनेट नन की तरफ जाने के लिए। आज इस के माध्यम से एक रास्ता बनाया हा है एग्जीक्यटिव से लिक्स बनाये का । धीरे-धीरे इसी में से आगे कोशिश होगी एकजीक्युटिव को थ ग्रधिकार देने की, जमानत न ा श्रौर ऐसे लोगों पर भी उपयोग

करने का जो ग्राजकल ग्रान्दोलनों में भी व्यस्त है । हम लोगों का अनभव है, सार्वजनिक धान्दोलनों की लीडर-शिप में हम में से कई बन्ध कागनीजेबिल नान-बेलेबिल आफेन्सेज होते हैं, हम को नाममान की सजा मिलती है, लेकिन रिकाई श्रा जाता है। श्रव सम्भावना इस में से रह जायेगी ग्रौर जब यह डिस्कीशन है केवल रीजन्स लिख कर एक प्रकार से एक्सेप्जान बनाया जायेगा जमानत देने का तो ग्राम तौर पर यह माना जाना चाहिए कि ऐसे लोगों को जमानत पर नहीं छोड़ा जा सकेगा। एक जीक्य टिव मजिस्ट्रेट के हाथों में यह सब पावर होने के बाद भी पिछले तीन महीनों में किसी तरह का कोई एफेक्टिब कन्ट्रोल शुरू नहीं हुआ । आन्दोलन चल रहे हैं । श्रभी महाराष्ट्र में किसानों का बहुत बड़ा मार्च चल रहा है, रोज बन्द हो रहे हैं । ग्रभी परसों की ही घटना है। बाराणिवनी में जब पुरा बन्द हो रहा था, लोग मोर्चा निकाल रहे थे तो एक दुकान से खीलता हुन्ना तेल उछाला गया प्रदर्शनकारियों पर, 16 ग्रादमी जरूमी हो गए, 5 ग्रादमी गम्भी-रता के साथ जहमी हुए, क्यटिव मजिस्ट्रेट वहां कहीं नहीं दिखायी दिया परिस्थिति को कन्द्रोल करने के लिए । मझे अभी तक भी भरोसा नहीं है कि वह कलप्रिट्स पकड़े गये या नहीं पकड़े गए ।

इस विल से केवल धार्मिग दि गवर्न-मेंट विद मोर पावर्स है। इस में से कोई रास्ता नहीं निकलता । एडमिनि-स्ट्रेशन हम एफीशिएन्ट ग्रीर कैपेबिल हैन्डस में दें, इस बात की है। इन सारे मुद्दों के बावजूद सरकार अपने इस बिल को पास करवाने पर वजिद कायम है इस लिए में इस स्टेज पर भी इस का विरोध करता हं।

[Mr. Deputy Chairman in the Chair].

श्री हकमदेव नारायण यादव : उपसभाध्यक्ष जी, अभी सदन में जो यह विधेयक स्वीकृति के लिए प्रस्तुत किया गया है, सत्ताधारी पक्ष बहुमत में है थ्रीर बहुमत के वल पर वह जो चाहे जिस तरह का विधेयक चाहे पास करा ले सकता है, कानुनी और गैरकाननी किसी चीज का ख्याल उन को नहीं है। मेरा निवेदन यह है कि जो विधेयक ग्रभी सदन के सामने प्रस्तुत है ग्रीर उस के ग्रन्दर जो प्रावधान किए गए हैं उस के सम्बन्ध में मुझे यह कहना है कि हम लोग लगातार अंग्रेजी राज्य के समय में भी लड़ाई लड़े ग्रीर कांग्रेसी राज्य के समय में भी ग्रान्दोलन करते रहे ग्रीर इस तरह के कानून का इस्तेमाल कार्य-पालिका के जरिए हम लोगों के खिलाफ कैंसे-कैसे किया गया है हम लोग इस के भक्तभोगी हैं। ग्रगर तीन साल के जनता शासन के काल में इस तरह के कानुन में इन लोगों को बन्द किया गया होता तब इन को पता लगता कि कार्यपालिका किस तरह से ग्रन्याय किया करती है। जब हम लोग जेलों के ग्रन्दर रहे हैं तब हम ने देखा है कि किस तरह से लोगों को जहां 6 महीने, 8 महीने, साल भर की सजा हो सकती है वैसे लोगों को तीन साल, चार साल तक जेलों के अन्दर अन्डर ट्रायल प्रिजनर की हैसियत से बन्द कर के रखा जाता रहा है। इस देश के बड़े वड़े नेताओं के उपर भी इस हुक्मत ने दफा 109, 110 ग्रीर गुन्डा दफा लगाने में कभी शर्म का अनुभव नहीं किया । मैं यहां तक भी कहुंगा कि श्रंग्रेजी राज्य में भी जिन नेताओं के खिलाफ इस तरह की दफा नहीं लगाई जाती थी कांग्रेसी राज्य में उन नेताओं के खिलाफ भी इस तरह को दफा का इस्तेमाल किया गया ग्रीर उस तरह की दफा में लोगों को जैल में

बन्द करने का काम किया गया। भारत का संविधान जहां इस देश में हर इनसान को गारन्टी देता है कि विना ग्रपराध के किसी श्रादमी को जेल में ग्रन्दर बन्द नहीं किया ग्रीर जब ग्राप विना ग्रपराध के, विना जमानत के जेल के ग्रन्दर बन्द करेंगे तो भारत के संविधान के प्रति ग्राप ग्रनास्था प्रगट करते हैं, जो ग्राप न शपथ खा थी उस पर कुटाराघात करते हैं। इस लिए भारत के संविधान की धारा का उल्लंघन आप कर रहे हैं इस विधेयक को स्वीकार करने का प्रस्ताव ला कर । उपाध्यक्ष महोदय, कार्यपालिका के हाथ में यह ग्रधिकार देना कहां का इन्साफ है ? जो ग्रादमी ग्रादेश दे. उसके ग्रादेश का पालन कोई नहीं करता हो तो उस को देखने के लिए कोई तीसरा संगठन होना चाहिए कि ग्रादेश देने वाले का आदेश गलत था या सही था। जो मजिस्ट्रेट है उस का प्रमोशन, उस की तरक्की, उन की सारी चीजें सरकार के हाथ में रहती हैं ग्रीर उस मजिस्टेट पर दबाब डाल कर सत्ताधारी दल के जो प्रभावशाली लोग है ग्रपने प्रभाव का इस्तेमाल कर के कार्यपालिका की मार्फत विरोधी दल वाले लोगों को, सही ग्रावाज उठाने वाले लोगों को जेलों में बन्द करने का काम करेंगे ग्रीर उन को दबाने ग्रीर तंग करने का काम करेंगे । इस लिए यह विधेयक, यह कानन संविधान के प्रतिकृत है, नाग-रिक ग्रधिकारों के प्रतिकृत है, मानव ग्रिधिकारों क प्रतिकूल है । इस लिए इस सदन को ऐसा कानून पास नहीं करना चाहिए ग्रीर ऐसे काले कानून को इस सदन को ग्रस्वीकार कर देना चाहिए इस स्टेज पर भी।

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, the hon. Minister has tried to justify these amendments. Sir, is Mr. Venkatasubbbaiah gone...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I am taking note

SHRI ERA SEZHIYAN: He will come back, I suppose. I hope, he has not staged a walk-out.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Mr. Mak-wana has taken over. (Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

SHRI NAGESHWAR PRASAD SHAHI: $H_{\rm e}$ is disgusted with his own Bill.

SHRI ERA SEZHIYAN: Sir. in reply to the charges as made here that the Congress Party, which has all along been advocating the separation of judiciary from the executive, which has also been the firm slogan during the days of freedom struggle, has gone back from this principle, Mr. Venkatasubbaiah has said that economic compulsions have forced them to bring forward amendments. I would like to know whether these amendments would help to root out in this country, to remove the backward status of vast sections of the society who are living below poverty line. No, Sir. You are arming the executive with more and more powers and you are transferring powers, which are hitherto being exercised by the judisiary, to the executive. These things are being done in order to create an omnipotent State, against which no opposition would be tolerated, either in the form of expression or speech or publication of news, through and through assembly. All free media these fundamental freedoms would soon be obi-This is not only an obnoxious terated measure, but it is also a reversal of the very rule of law and a negation of the fundamental freedoms of democratic functioning in this country. The very persons who are now moving these amendments may, at one stage or the other, themselves become a prey to them.

Sir. we are totally opposed to the way in which these amendments have been brought forward and the purposes for which the executive is being armed with more and more powers, for which, no plausible answer has been given. The only thing is that they have got a massive mandate. But Sir, if you take the parties the Opposition both in this House and in the other House, they have polled larger number of votes then the Congress (I) at the polls. This itself shows that they do not have the sanction of the people... (Interruptions) Any objection from that quarter?

AN HON. MEMBER: No objection. (Interruptions).

SHRI ERA SEZHIYAN: Sir. it is very wrong to say that they have a massive mandate to put these amendments on the statute **book**. This is an obnoxious and draconian measure and my Party is totally opposed to this and we want to record our very strong condemnation against this measure.

श्री सैयद शाहेदुल्ला : जनाववाला, मैं जरा शेर से शुरु करूंगा : अहले दिल के लिए अब ये नज्ये बस्त वे कुशाद, संग वे खिश्त है मुक्य्यद और शद आजाद आज हम क्या देखते हैं विहार में कि

Ail anti-social elements, dacoits and Billas are not being touched. There are these officers who have pierced peoples eyes and put acid into those eyes. There are these officers who are not being touched. (Interruptions).

SHRI K. K. MADHAVAN: There is no translation, Sir.

MR. DEPUTY CHAIRMAN: He is speaking in English. (*Interruptions*).

SHRI SYED SHAHEDULLAH: All these people, all these officers, are not being touched, "while stores to drive away dogs are held tight, dogs are set free".

Sir, sections 132 and 197 continue to protect them. Nobody can file any case without the sanction of the Government, State or Centre. The Centre also holds authority in regard to all-India Services. Whenever there is any cry about law and order situation the Centre says it is a State subject and so on, everybody knows that the all India Services are under the control of the Central Government. They behave in any manner they like, that is known to everybody. They feel that the whole society is full of goondas, dacoits and thieves and' they are the only innocent people.

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I do not want to take your time, but I would just quote here the Supreme Court Judgment in which they themselves were interested only two years ago, in 1978. The Supreme Court Judgment relates to anticipatory bail. The House knows well who were the people interested in anticipatory bail then. The Supreme Court Judgement was delivered by Chief Justice Chandrachud and other leading Judges. It says and I quote:

"In order to meet the challenge of articles 21 of the Constitution, the procedure established by law of depriving a person of his liberty must be fair, just and reasonable. Section 438 is a procedural provision which is concerned with the personal liberty of the individual, who is entitled to the benefit of the presumption of innocence...

Here in the amendment it is said 'reason to believ', the District Magistrate or the Executive Magistrate has a 'reason to believe' that a person is guilty. But the Supreme Court, Judg-merit is that individual is entitled to the benefit of the presumption of innocence. Then the Judgment says,. and I quote;

"Since denial of bail amounts to deprivation of personal liberty, the Court should lean again the imposition unnecessary restrictions

on the scope of section 438, especially when not imposed by legislature."

Bill 1980

Procedure (Amdt.)

So, the Government have come to the legislature to ask for our sanction to unnecessary imposition of restriction on individual liberty. That is the sum and substance of the Bill and that is why I am opposing it. The whole Opposition has opposed it tooth and nail. Further the Judgment says, and I quote:

over-generous "An infusion constraints and conditions which are not to be found in Section 438 can make its provisions constitutionally vulnerable since the right to personal freedom cannot be made to depend on compliance with unreasonable restrictions."

I have nothing more to add to the Supreme Court Judgement. This makes them guilty. The Supreme Court judgment condemns it and this Bill should be thrown out, this is what I would like to say.

M. KALYANASUNDARAM: (Tamil Nadu): Mr. Deputy Chairman, Sir, there is no need for me to repeat about the obnoxious and retrograde provisions of this Bill. Many hon. Members belonging to the ruling party themselves would fsel, would agree with us when we <.-riti-cise the Bill, but they cannot but vote f Jr the Bill, and while doing so tb^r will be voting only with a guilty conscience.

SOME HON. MEMBERS: No, no.

SHRI MANUBHAI PATEL; Some of you.

SHR' M. KALYANASUNDARAM: It is because in this democratic setup the majority will have its way and the minority will have its say. We have had say in both the Houses. And they are having their way. But the people are going to judge. The people who gave them this majority are watching how this majority is being used in whose

[Shri M. Kalayanasundaram]

favour whether hi favour of the workers, peasants and toiling people or in favour of the looting pepole. In a democracy it should be in favour of workers, peasants and the toiling people, but this $i_{\rm s}$ dictatorship. So, the first nail has been driven. More nails are coming tomorrow. We are going to have some more Bills like this.

Sir, it is a very sad day for democracy. If this Bill is allowed to pass, those who associate themselves in passing this Bill are going to regret it. They have not learnt any lessons from the past history.

With these words. Sir, I_i on behalf of my party, record my strong opposition to this Bill. We will go to the people and tell the people the truth. The people are going to decide ultimately. You pass the Bill, you fill the jails, strengthen the magistracy, the Executive Magistrates and the police. Let vis see whether the people are going to win or you are going to win.

SHRI P. RAMAMURTI: This is the most obnoxious provision of the Bill, apart from other things. Earlier you had, even before 1973, the powers given to the First Class Magistrate to take surety, to ask the person to show cause why he should not be bound over. Later on it was given to a First Class Judicial Magistrate. Now you are passing it on to an ordinary Magistrate-not even a First Class Magistrate. A Tehsildar in Tamil Nadu is a Magistrate. A Tehsildar in Madras is a Magistrate. Therefore, what the Government is doing is, they want to place my workers, my working class people, my kisan people, my trade-union workers, the kisan workers. agricul-^tMral labourers at the mercy of the Tehsildar, a poor official who is incop-able of all that. We know how the Tehsildar is going to act.

Therefore, Sir. this is a Bill which is intended to curb the activities of

the trade unions, kisans, agricultural labourers who are rising in revolt and, therefore, we do not propose to associate ourselves with the passing of this Bill. Let them have the happiness of passing this Bill. Let them do what they like. People will be the ultimate arbiters. Therefore, Sir, we are not associating ourselves with this Bill.

श्री भोला पासवान शास्त्री (बिहार):
उपसभापित जी सरकार की तरफ से
इस श्रध्यादेश पर सभा की स्वीकृति
मांगी गई है। विरोधी दल की राय में यह
विल, यह विधेयक पहला सग्त है जो
न्याय के पंख को काटने जा रहा है
ग्रौर एक्जीक्यूटिव को ज्यादा से ज्यादा
ताकतवर बनाने जा रहा है। यह
पहला कदम है, पहला कुठाराधात है,
यह पहला हथौड़ा है जो हमारे सिविल
राइट पर पड़ रहा है। मोनिंग ग्रोइंग दडे
है जिसे हम एक ही वाक्य में कह
सकते हैं।

एक माननीय सदस्य : इमरजेंसी लगेगी । (Interruptions) फिर इंकलाब आएगा ((Interruptions)

श्री भोला पासवान शास्त्री: किस पर कुलहाड़ी चलेगी कहना मुश्किल है। हम सरकारी दल के सदस्यों से कहना चाहेंगे कि आज आप वहां पर बैठ हुए हैं। यह कानून आपके लिए भी बनेगा हो सकता है कल आप मिनिस्टर न रहें। आपके गले के अपर भी यह प्रहार होगा। आप इस को सोच लीजिए। इन तमाम बातों को सोच कर, इन तमाम भाषणों को सुनकर विरोधी दल इस नतीज पर पहुंचा है कि इस विधेयक को कभी भी पास नहीं करना चाहिए और इस विधेयक के विरोध में समूचा विरोधी दल यहां से वाक-आउट करता है।

[At this stage, some hon. Members left the Chamber] SHRI AMARPROSAD CHAKRA-BORTY: On behalf of our party, I also oppose the Bill and join in the walk-out.

[At this stage, the hon. Member left the Chamber^

PROF. SOURENDRA BHATTA-CHARJEE (West Bengal). On behalf of my party, I also join in the walkout.

[At this stage, the hon. Member left the Chamber]

MR. DEPUTY CHAIRMAN: Now, I put the question. The question is:

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The Bill is passed.

RE. THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL 1980

MR. DEPUTY CHAIRMAN: Now we shall take up the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980.

संतदीय कार्य तथा निर्माण ग्राँर ग्रावास मंत्री (श्रो भोष्म नारायण सिंह): मेरा ग्राग्रह यह है कि इस बिल को स्टार्ट करके पास कर दिया जाए । (Interruptions)

श्रो नागेश्वर प्रसाद शाही (उत्तर प्रदेश): यह ग्राप क्या कर रहे हैं। मिनिस्टर साहब ने यह कहा था कि दूसरे दिन लिया जाएगा। ग्राप तो मूव कर रहे हैं।

श्री भीष्म नाराधण सिंह : उपसभा-पति जी, हम ग्राप सब लोगों की राय से चलेंगे । हम तो बिल के साथ तैयार हैं। श्री नागेंश्वर प्रसाद शाही : जब कल रात को 10 बजे तक बैठना है तो श्राज 10 बजे तक क्यों बैठाते हैं। (Interruptions)

श्री भीष्म नारायण सिंह : जैसे सब की राय होगी, सदन की राय होगी वैसा ही चलेगा।

SHRI MURASOLI MARAN (Tamil Nadu): We can have it tomorrow, Sir.

MR. DEPUTY CHAIRMAN: As the House decides, I shall abide by that.

It was fixed for today and therefore, I called the Minister.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): It is only a small Bill. Members of Parliament will get the benefit.

SHRI NAGESHWAR PRASAD SHAHI: Mr. Deputy Chairman, Sir. this is a very short Bill. Half an hour. We are going to sit with it and Opposition parties have said it. It is not proper. Everybody wants it tomorrow and the hon. Minister has agreed to it.

SHRI MANUBHAI PATEL (Gujarat) : There are some important amendments also.

SHRI NAGESHWAR PRASAD SHAHI: It is an undisputed Bill.

SHRI MANUBHAI PATEL: There should be sufficient scope for those who move the amendments. Let it be tomorrow.

SHRI BHISHMA NARAIN SINGH: I have always respected the sentiments of hon. Members from the Opposition side. So, I am not making it